

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Writ Jurisdiction)
W.P. (C) No. 1093 of 2002

.....
Rajendra Sharma Petitioner
Versus
The State of Jharkhand & Others Respondents

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

.....
For the Petitioner : None.
For the Respondent/State: Mr. Awanish Shekhar, A.C. to
Mrs. Darshana Poddar, AAG-I

.....
19/07.09.2021.

It appears that the writ petition has been filed for quashing the order 01.04.1997 passed by Special Officer, Schedule Area Regulation Ranchi in S.A.R. Case No. 281/1997, order dated 27.09.1999 passed by Deputy Commissioner, Ranchi in S.A.R. Appeal No. 73R15 of 1997-98 and also order dated 11.12.2001 passed by Commissioner of South Chhotanagpur Division, Ranchi in S.A.R. Revision No. 143 of 1999.

When the case is called out, nobody appeared on behalf of the petitioner.

However, learned counsel for the State, Mr. Awanish Shekhar, A.C. to Mrs. Darshana Poddar, AAG-I is present.

Learned counsel for the private respondent no. 5 is not present.

By way of last chance, list this case on 28.09.2021.

Let the name of Mrs. Darshana Poddar, AAG-I be reflected in the cause list in place of Mr. B.Poddar, AAG.

(Kailash Prasad Deo, J.)

Sunil/-